

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-87(ND)/2016

In the matter of :

Horse-Shoe Capital

...PETITIONER

Vs.

M/s. Shakti Bhog Foods Ltd. & Ors.

..RESPONDENT

SECTION :

Under Section 397/398

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Arman Sharma, Advocate

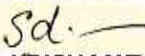
For the Respondent/Corporate Debtor : : Mr. Dilip Kumar Niranjana, Advocate


For the RD (N) : -

ORDER

Learned Counsel for the petitioner as well as respondent are present. Taking into consideration the order passed by the Hon'ble Principal Bench on 28.9.2017, wherein Application in CA No.237(PB)/2017 was dismissed with a liberty to the applicant to file a fresh application. Ld. Counsel for the respondent represents that now a fresh application has been filed. However, Ld. Counsel for the petitioner represents that a copy of the said application has not been served to him. Ld. Counsel for the respondent is directed to serve a copy of the application and the petitioner/non-applicant will respond by filing a reply, if any, to the application within a period of two weeks from today (6.11.2017).

Post the matter on 05.12.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
06.11.2017